

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 13.11.83

NOTIFICATION
INCOME TAX

No. 5583 (F.No.203/118/83-ITA. II): It is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section(1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) That the Guha Institute of Biochemistry, Calcutta will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

GUHA INSTITUTE OF BIOCHEMISTRY, CALCUTTA

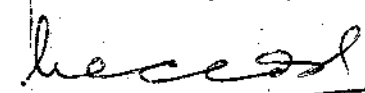
This notification is effective for a period from 10-11-83 to 31-3-1985.

(M. G. C. GOYAL)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT&Audit)/Investigation/Special Inv/RS&P/ Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS (IT) 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli road, New Delhi, with reference to their O.M.No.1/488/83-TU.II dated 18-11-83.
5. The Hony. Secretary, Guha Institute of Biochemistry, 55/5, Purna Das Road, Ballygunge, Calcutta-700029.
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of D.I.(RS&P), New Delhi (5 copies).


(M. G. C. GOYAL)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Malik/

भारत के राजपत्र के भाग II खण्ड 3 (ii) में प्रकाशित

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक

13-1-84

अधिसूचना
(आयकर)

सं० 5583 (सं० 203/113/83-आयकर-11)

विषय

अर्थ-अर्थ-अर्थ-अर्थ

केन्द्रिय सरकार, सर्वप्रथम की जानकारी के लिए एतद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के तहत प्रत्येक आयकर अधिनियम, 1961 की धारा 35 की उपधारा (1) के खंड (ii) के प्रयोजनों के लिए अन्य प्राकृतिक तथा अनुप्रयुक्त विभागों के क्षेत्र में "संगम" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि **गुप्त इंस्टीट्यूट ऑफ सांख्यिकीय विज्ञान, कलकत्ता, वैज्ञानिक अनुसंधान** के लिए उसके द्वारा प्राप्त राशियों का पृथक लेखा रखेगा।
2. यह कि उक्त संस्थान अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संवत् में प्रति वर्ष 30 अप्रैल तक ऐसे प्रारूप में प्रस्तुत करेगी जो दस प्रयोजनों के लिए अधिसूचित किया जाए और उसे सूचित किया जाए।
3. यह कि उक्त संस्थान अपनी कुल अन्य तथा अन्य व्यय व्ययित हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियां, वेन्युअरिटी व्ययित हुए तुलना - पत्र की एक - एक प्रति, प्रतिवर्ष 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक - एक प्रति संबंधित आयकर अधिनियम को भेजेगा।

संस्था

गुप्त इंस्टीट्यूट ऑफ सांख्यिकीय विज्ञान, कलकत्ता।

यह अधिसूचना 10-11-1983 से 31-3-1984 तक ब्रह्म की अवधि के लिए प्रभावी है।

160 311 260
(सहायक सचिव, वित्त विभाग)

अवर सचिव, भारत सरकार